

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4686  
ANSWERED ON:22.04.2015  
GUIDELINES FOR CSR  
Meena Shri Harish Chandra

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Government has given any suggestion or issued any guidelines to private sector to help minorities under Corporate Social Responsibility (CSR);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) to (c) The subject of Corporate Social Responsibility (CSR) comes under the purview of the Ministry of Corporate Affairs. The Ministry of Corporate Affairs has informed that it has neither given any suggestion, nor issued any guidelines to the Private Sector to help minorities under the CSR initiatives. They have further stated that Section 135 of the Companies Act, 2013 contains CSR provisions of the Act. Schedule VII to the Act enlists the activities to be undertaken by the companies under CSR and Companies (Corporate Social Responsibility Policy) Rules, 2014 specifies the principles for implementation of CSR policy by Companies. All have been notified and came into force from 01.04.14. Further, General Circular dated 18.06.14 has been issued to facilitate implementation of CSR by companies.